

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**



Hearing through video conferencing

**T.A./62/6075/2020**

This the 02<sup>nd</sup> day of December, 2020

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)**  
**HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Tariq Ahmad Bhat, S/o Mohammad Jamal Bhat R/o Babosipora, P.O. Nunner, Tehsil and District Ganderbal, (Ex-Ct. GD No. 065346479 'E' Coy. 54 Bn. CRPF) Age 25 years..

.....Applicant  
(Advocate: Mr. A.M. Dar)

**Versus**

1. Union of India through Secretary, Ministry of Home Affairs, Govt. Of India, New Delhi.
2. Director General, Central Reserve Police, New Delhi.
3. Commandant 54<sup>th</sup> Bn. Central Reserve Police Force (CRPF), Nishat, Srinagar.
4. Enquiry Officer C/o Commandant, 54<sup>th</sup> Bn. Central Reserve Police Force (CRPF), Nishat, Srinagar.

.....Respondents  
(Advocate:- Mr. Amit Gupta, Id. Additional Advocate General)

**O R D E R**  
**[O R A L]**

**Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member (J): -**

The present TA has been received by way of transfer from Hon'ble High Court of J&K at Srinagar. It has been submitted at the Bar that the matter pertains to Central Reserve Police Force (C.R.P.F) and since the C.R.P.F. being an armed force does not fall within the jurisdiction of this Tribunal, this Tribunal cannot assume jurisdiction in respect of any service matter pertaining to C.R.P.F under the Act. We accordingly hold that this

Tribunal is not vested with any jurisdiction to entertain any petition related to any service dispute in the C.R.P.F.

2. In similar circumstances, the Bench of Armed Forces Tribunal, Jammu comprising of Hon'ble Mr. Justice Mohammad Tahir, Member (J) and Hon'ble Vice Admiral A.G.Thapliyal in TA No. 267 of 2017 (SWP No. 1188 of 2014) titled Bahadur Singh v/s Union of India vide order dated 25.03.2019 held that since the Tribunal does not have the jurisdiction to deal with the matter, the case be sent back to the Registrar (Judicial), High Court of Jammu & Kashmir to be listed before the appropriate Bench.
3. Therefore, since this Tribunal has no jurisdiction to deal with the present case, this case be sent back Registrar (Judicial), High Court of Jammu & Kashmir at Srinagar to be placed before the Hon'ble Bench for further orders.
4. Both the parties are directed to appear before the Registrar (Judicial), High Court of Jammu & Kashmir at Srinagar on 19.01.2021.

(ANAND MATHUR)  
MEMBER (A)

*Arun/-*

(RAKESH SAGAR JAIN)  
MEMBER (J)